

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4179  
ANSWERED ON:20.12.2011  
VACATING OF GPRAS  
Yadav Shri Om Prakash

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether Cabinet Committee on Accommodation (CCA) has taken a decision to direct the Kendriya Bhadar to vacate 30 percent General Pool Residential Accommodation (GPRAs) allotted to it every year;
- (b) if so, the year in which CCA took the decision and the number of GPRAs vacated by Kendriya Bhandar so far;
- (c) the reasons for not implementing the decision of CCA;
- (d) whether CCA asked the Government to recover market rent from Kendriya Bhandar;
- (e) if so, the total amount to be recovered from Kendriya Bhandar alongwith the amount recovered so far; and
- (f) the reasons for not recovering the full amount from them?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a) & (b): Yes, Madam. Cabinet Committee on Accommodation (CCA) took a decision that the residential/office accommodation allotted to the Kendriya Bhandar shall be got vacated in phased manner over a period of 3 years with 1/3rd of the units of accommodation being vacated at the end of the 1st calendar year from the month of November, 2005. 16 units have been vacated by Kendriya Bhandar so far.

(c): Decision of CCA has been implemented and allotment of units allotted to Kendriya Bhandar has been cancelled and they are being charged market rent with effect from 1.11.2005.

(d): Yes, Madam.

(e) & (f): A sum of Rs. 5,34,72,978/- is to be recovered and a sum of Rs. 2,44,26,120/- has already been recovered from Kendriya Bhandar. Ministry of Urban Development has been pursuing the recovery consistently by issuing demand letters at market rate from time to time to Kendriya Bhandar.